999 Papers laid

Sir, I lay on the Table, under subsection (3) of section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Industrial Finance Corporation Notification No. 4/57, dated the 28th February, 1957, publishing the Management of Industrial Concerns (Powers and Duties of Directors) Regulations, 1957. [Placed in Library. *See* No. S-110/57.]

NOTIFICATION PUBLISHING AMENDMENT IN THE EMPLOYEES' PROVIDENT FUNDS SCHEMES, 1952.

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg ' to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour Notification S.R.O. No. 815, dated the 16th March, 1957, publishing an amendment in the Employees' Provident Funds Schemes, 1952. [Placed in Library. See No. S-122/57.]

NOTIFICATION ISSUED BY-DELHI ADMIN-ISTRATION PUBLISHING AMENDMENTS IN THE MOTOR VEHICLES RULES^A i@40.

NOTIFICATIONS ISSUED BY KERALA GOV-ERNMENT PUBLISHING AMENDMENTS IN THE TRAVANCORE-COCHTN MOTOR VEHI-CLES RULES, 1952, THE MADRAS MOTOR VEHICLES RULES, 1940 AND THE MADRAS MOTOR VEHICLES (TAXATION OF

PASSENGERS AND GOODS) RULES, 1953.

TEE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12(130)/56-MT & CE, dated the 14th March, 1957, publishing certain amendments in the Motor Vehicles Rules, 1940, issued by the Delhi Administration. [Placed in Library. *See* No. S-112/57.]

Sir, I lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act 1939, a copy each of the following Notifications issued by the Government of Kerala: —

w /i) Notification No. T4-4836/56-PWC, dated the 29th Decem-

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ber, 1956, making further amendments in the Travan-core-Cochin Motor Vehicles Rules, 1952. [Placed in Library. *See* No. S-113/57.]

- G) Notification No. T4-4836|56-PWC, dated the 29th December, 1956, making further amendments in the Madras Motor Vehicles Rules, 1940. [Placed in Library. See No. S-114/57.]
- iii) Notification No. T(B) 1-10540/ 55/PWC, dated 24th January, 1957, making further amendments in the Travancore-Co-chin Motor Vehicles Rules, 1952. [Placed in Library. See No. S-113/57.]

(iv) Notification No. T4-9650/53/ V PWC, dated the 22nd December, 1956, making certain amendments in the Madras Motor Vehicles (Taxation of Passengers and Goods) Rules,

1953. [Placed in Library. See No. S-114/57.]

ALLOTMENT OF TIME FOR APPROPRIATION BILLS

(1) THE APPROPRIATION (RAILWAYS) VOTE ON ACCOUNT BILL, 1957, AND

(2) THE KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1957

MR. CHAIRMAN: I have to inform Members that under the rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted time as follows for the completion of all stages involved in the consideration and return of the following Bills by the Rajya Sabha including the consideration and passing of amendments, if any, to the Bills: —

- (i) The Appropriation (Railways) Vote on Account Bill, 1957–1 hour.
- (ii) The Kerala Appropriation (Vote on Account) Bill, 1957–30 minutes.